

GAHC010108842021



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : AB/2211/2021

MD FARUK ALAM
SON OF MD. HAZARAT ALI
R/O VILL- KAIBAITARI, PATKAI, P.O. AND P.S. JOGIGHOPA, IN THE DIST. OF
BONGAIGAON, ASSAM, PIN-783382
MOBILE NO. 9864071744/77002530354

VERSUS

THE STATE OF ASSAM
REP. BY THE PP, ASSAM

Advocate for the Petitioner : MR H DAS

Advocate for the Respondent : PP, ASSAM

BEFORE
HONOURABLE MR. JUSTICE HITESH KUMAR SARMA

ORDER

27-10-2021

This is an application under **Section 438 Cr.P.C.**, praying for pre-arrest bail by the petitioner, namely, **Md. Faruk Alam**, in connection with **Abhayapuri Police Station Case No. 456 of 2021**, registered under **Sections 379/468/420/411 of the IPC.**

Heard Mr. H. Das, learned counsel for the petitioner and Mr. B.B. Gogoi, learned Additional Public Prosecutor, Assam for the Respondent State.

The case diary produced has been perused including the order of this Court, dated 06-10-2021. In accordance with the said order, the Assistant Commissioner of Taxes, Bongaigaon, has reported that there is no record of the vehicle and there is also no proper document to support transportation of goods by the said vehicle as indicated by the petitioner in his petition as well as in the complaint.

That being so, whatever papers submitted by the petitioner to prove the genuineness of his GST payment appears not only to be incorrect, but false also.

Accordingly, the prayer for pre-arrest bail made by the petitioner is **rejected**.

The petition stands disposed of accordingly.

Return the case diary.

The letter, dated 04-10-2021, issued by the Assistant Commissioner of Taxes, Bongaigaon, be kept in the record for future reference.

JUDGE

Comparing Assistant